

GOVERNMENT OF INDIA
MINISTRY OF HUMAN RESOURCE DEVELOPMENT
DEPARTMENT OF HIGHER EDUCATION

LOK SABHA
UNSTARRED QUESTION NO. 3094
TO BE ANSWERED ON 5th DECEMBER, 2016

Regulation of the functioning of Hostels

3094. SHRI SANJAY HARIBHAU JADHAV:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the Government has issued/ proposes to issue guidelines regarding the fees structure of university hostels and paying guest facilities in university campuses in order to prevent exploitation of students;
- (b) if so, the details thereof and if not, the reasons therefor;
- (c) the details of action taken by the Government against landlords and hostels charging exorbitant rates from students;
- (d) whether the Government is aware of any circular on prevention of sexual harassment and abolition of curfew timings in college hostels for girls and if so, the details thereof; and
- (e) the steps taken by the Government to eliminate such discriminatory practices in the hostels of various universities in the country?

ANSWER
MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT
(DR. MAHENDRA NATH PANDEY)

(a) to (c): University Grants Commission (UGC) has informed that UGC gives financial assistance to eligible Institutions of Higher Education for construction of Hostels for students under its schemes like General Development Assistance and the Special Scheme of Construction of Women's Hostel for Colleges. The issues like fee for hostel accommodation and paying guest facilities are decided by competent internal bodies and Councils of the Institution concerned.

(d) & (e): University Grants Commission (UGC) has notified UGC (Prevention, Prohibition and Redressal of Sexual Harassment of Women Employees and Students in Higher Educational Institutions) Regulations, 2015 for prevention of sexual harassment in institutions of higher education, and has written to Universities about their strict implementation vide letter dated 5th July, 2016 which is available at [http://www.ugc.ac.in/pdfnews/1984034_UGC-letter-Rajpatra0001-\(2\).pdf](http://www.ugc.ac.in/pdfnews/1984034_UGC-letter-Rajpatra0001-(2).pdf). UGC Regulations being statutory in nature are binding for Universities and Colleges.